

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

43/241(ND)/2019

IN THE MATTER OF

M/s. Anand Mittal & Ors.

..... PETITIONER

VS.

M/s. Mahesh Mercandise Pvt. Ltd. & Ors.

...RESPONDENT

SECTION

Under Section 241

Order delivered on 13.12.2019

Coram:

Ch. Mohd. Sharief Tariq

Hon'ble Member (Judicial)

Shri K.K. Vohra

Hon'ble Member (Technical)


For the Petitioner/FC : -

For the Corporate Debtor : Mr. Vivek Malik, Mr, Vivek Sinha, Ms. Kartikeya Jain,
Advocates

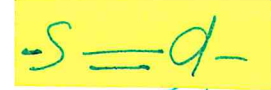
ORDER

Counsels for both sides are present. The matter is posted for making submissions in relation to the Application filed under Section 244 (1) of the Companies Act, 2013.

Put up on 17.1.2020.



(K. K. VOHRA)
MEMBER (TECHNICAL)



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit